

Ct.Case No. 165/2019

CBI Vs M/s Sonshriya Polymers Pvt. Ltd. & Ors.

13.08.2020

Present: Sh.B.K.Singh, Ld.Sr.PP for CBI.

A-2 Sh.Shailender Kumar Upadhyay alongwith Ld. Counsel Sh.Vikas Arora.

A-3 Sh. Rajiv Thukral in person alongwith Ld. Counsel Sh.M.K.Malhotra.

A-4 Smt. Veena Thukral is absent.

(Through VC using Cisco WebEx App.)

Ld. Counsel for A-3 and A-4 submitted that he had sent WhatsApp message to the Ahlmad of the Court stating therein that-

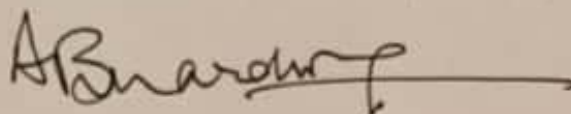
In the matter of C.B.I. Vs. Sonsariya etc.

In the caption matter I am representing the accused no.1,3 & 4. It is submitted that I am not able to argue the matter on charge as the complete cases file is with the High Court lawyer for preparation of quashing petition.

Please adjourned the matter so far as it relates to argument on charge by me.

Thanks

M.K.Malhotra Advocate

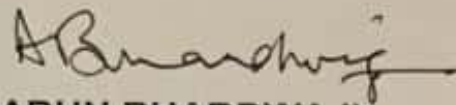

13.08.2020

P.T.O

Heard. For peculiar reason that the case file is not with the Id counsel, request is allowed. However, no other adjournment will be given for this reason as eChallan has also been given to all the accused.

List on **07.09.2020 at 11.00 A.M** for arguments on charge.

Let a copy of this order be sent by WhatsApp to Ld. Sr.PP for CBI, all the accused persons and their learned counsels.



(ARUN BHARDWAJ)
Special Judge, CBI-05 (PC Act),
RADC, New Delhi/ 13.08.2020

13.08.2020

Present: Sh. B.K. Singh, Ld. Sr. PP for CBI.

None for Accused No. 1 M/s D.G. Footwear Pvt. Ltd.

Accused No. 2 Sh. Sandeep Rathi, Accused No. 3 Sh. Deepak Gupta and Accused No. 4 Sh. Pankaj Kumar Chaudhary along with Ld. Counsels Sh. Vijay Aggarwal and Ms. Barkha Rastogi.

Sh. Shashi Bhushan, Ld. Counsel for Accused No. 5 Sh. Ajay Pal.

Accused No. 6 Sh. Ram Kumar Singh with Ld. Counsel Sh. Prakash Kashyap.

Accused No. 7 Rakesh Mangla, for himself and also for Accused No.19 M/s Aaghnya Trade Exim Pvt. Ltd. with Ld. Counsel Sh. Anil Kumar.

Accused No. 8 Sh. Satish Kumar Garg with Ld. Counsel Sh. Manish Kumar Singh.

Accused No.9 Sh. Pawan Kumar Jindal with Ld. Counsel Sh. Samundar Sain.

Accused No.10 Sh. Sanjay Kumar in person.

Accused No.11 Sh. B.P. Singh with Ld. Counsels Sh. Siddharth Satija and Ms. Saujanya.

Accused No.12 Sh. Rupesh Gupta with Ld. Counsel Sh. Anil Kumar. Sh. Kshitij Ahlawat, Ld. Counsel for Accused No. 13 Ms. Sonal Gupta.

None for Accused No.14 M/s NTG Builders Pvt. Ltd., A-15 M/s Factor Infotech Pvt. Ltd., Accused No. 16 M/s Shree Hari Overseas Pvt. Ltd., A-17 M/s Shirdi Wale Sai Exim Pvt. Ltd. and Accused No. 18 M/s Sachidanand Enterprises Pvt. Ltd.

A. Bhandari
13.08.2020

Sh. Anil Kumar, Ld. Counsel also appearing for A-19 submitted that he will file the for representation of A-19 by A-7 Rakesh Mangla today itself.

Arguments on bail applications heard.

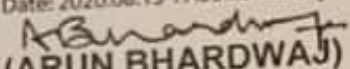
Put up orders on **20.08.2020** at **2:30 PM**.

Let a copy of this order be sent by WhatsApp to Ld. Sr. PP for CBI, all the accused persons and their Ld. Counsels.

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(ARUN BHARDWAJ)

Special Judge, CBI-05 (PC Act),
Rouse Avenue District Court,
New Delhi/ 13.08.2020

Ct.Case No.52/2019

ED Vs M/s Nanak Steel & Ors.

13.08.2020

Present: None for the ED.

A-2 Ashwani Kumar Verma in person who is also representing
A-1 Nanak Steel Pvt. Ltd. and A-4 M/s Qualichen International.

Sh.Shiv Shankar Singh, Ld.counsel for A-1, A-2 and A-4.

(Through VC using Cisco WebEx App.)

A-3 Mohan Lal Arora @ M.L.Arora has not been served so far
for VC as no contact number is available in the Vakalatnama placed on
the judicial record on behalf of Shri Bharat Bhushan learned counsel
for A-3.

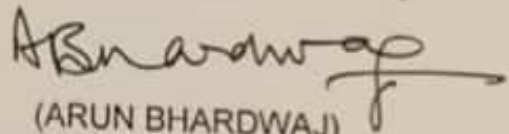
Ahmad of the Court informed that both Ld.Spl.PP for ED as well
as the IO have informed him that they are unable to connect through
VC using Cisco WebEx App.

It is already 11.25 A.M.

IO is directed to get A-3 Mohan Lal Aora @ M.L.Arora served for
next date of hearing through VC.

List on 29.08.2020 at 11.30 A.M.

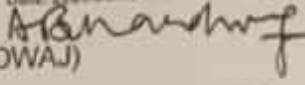
Let a copy of this order be sent by WhatsApp to Ld. Spl.PP for
ED, all the accused persons and their learned counsels.



(ARUN BHARDWAJ)
Special Judge, CBI-05 (PC Act),
RADC, New Delhi/ 13.08.2020

At 11.35 A.M

At this stage, Sh.Mohd. Faraz, Spl.PP for ED has put his appearance through VC.He is apprised of the order as well as the next date of hearing.

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(ARUN BHARDWAJ)

Special Judge, CBI-05 (PC Act),
RADC, New Delhi/ 13.08.2020

Ct.Case No. 27/2019

ED Vs D.K.Goel & Anr.

13.08.2020

Present: Sh.Nitesh Rana, Ld Spl.PP for ED.

A-1 D.K.Goel and A-2 Sangeeta Goel in person alongwith Ld. Counsel Sh.Jaspreet Singh Rai.

(Through VC using Cisco WebEx App.)

Ld. Spl.PP for ED as well as Ld. Counsel for the accused persons have concluded their arguments on the point of charge. It is submitted by both of them that they want to file certain case laws in support of their submissions.

Heard. Ld.Spl.PP for ED as well as Ld. Counsel for the accused persons are directed to file the case laws within two days and shall provide copy of the same to each other.

List on 25.08.2020 at 11.30 A.M. for order on charge.

Let a copy of this order be sent by WhatsApp to Ld. Spl.PP for ED, both the accused persons and their learned counsel.

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(ARUN BHARDWAJ)
Special Judge, CBI-05 (PC Act),
RADC, New Delhi/ 13.08.2020